

SAARC Decade (1991-2000 AD) for the girl child focussing on the survival, protection and development of the girl child has been formulated. A special set of interventions for adolescent girls has been institutionalised through the ICDS structure.

(d) Law, order and criminal matter is a State subject under the Constitution and therefore, the direct responsibility for dealing with enforcement of the acts are that of the State Governments and the mechanisms under them. The registration, investigation, detection and prevention of crimes against women is primarily the responsibility of the State Governments/UT Administrations. However, the Government of India has initiated a number of measures to check such crimes. Apart from legislative changes in the relevant Acts, instructions/guidelines have been issued from time to time to the State Governments/Union Territory Administrations to effectively enforce legislation relating to crimes against women and the girl child.

Decision of KVS to enhance tuition fees, Etc.

66. SHRI SHIV CHARAN SINGH: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that the Board of Governors of Kendriya Vidyalaya Sangathan has recently decided to enhance tuition and other school fees; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) and (b) The Board of Governors of Kendriya Vidyalaya Sangathan decided to authorise the Chairman to take a decision taking all aspects into consideration.

विदिशा, मध्य प्रदेश में केन्द्रीय विद्यालय खोला जाना

67. श्री राघवजी: क्या मानव संसाधन विकास मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या यह सच है कि मध्य प्रदेश के विदिशा जिले में कोई केन्द्रीय विद्यालय नहीं है; और

(ख) क्या राज्य सरकार अथवा विदिशा के जिला प्रशासन ने वहाँ एक केन्द्रीय विद्यालय खोलने के लिए

केन्द्रीय सरकार या केन्द्रीय विद्यालय संगठन को कोई प्रस्ताव भेजा है; यदि हाँ, तो तत्संबंधी ब्यौरा क्या है तथा इस पर अब तक क्या कार्यवाही की गई है?

मानव संसाधन विकास मंत्रालय में शिक्षा विभाग में राज्य मंत्री (श्री मुही राम साँकिया): (क) जी, हाँ।

(ख) मध्य प्रदेश के विदिशा जिले में केन्द्रीय विद्यालय खोलने के लिए एक प्रस्ताव केन्द्रीय विद्यालय संगठन को प्राप्त हुआ है। जिला कलेक्टर, विदिशा से जो प्रस्ताव प्राप्त हुआ है, वह अपूर्ण है। निर्धारित मानदंडों के अनुरूप प्रस्ताव भेजने के लिए जिला अधिकारियों से अनुरोध किया गया है।

Denial of Selection Scales to Kendriya Vidyalaya Laboratory Assistants

68. SHRI PARAG CHALIHA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:—

(a) whether it is a fact that the categories of employees of Central Government and instrumentalities of Government who are paid "teaching allowance", are designated as Teachers;

(b) whether it is also a fact that Laboratory Assistants in Kendriya Vidyalayas are paid teaching allowance; and

(c) if so, the justification, if any, for denying to Laboratory Assistants' senior and selection scales admissible to teachers of KVS?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) No, Sir.

(b) Yes, Sir.

(c) The Laboratory Assistants have not been granted senior scale/Selection scale on par with teachers as the qualifications and job responsibilities prescribed for Laboratory Assistants are different from those prescribed for teachers.

Need to Regulate "Teaching shops"

69. SHRI JANARDHANA POOJARY: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether absence of any regulating authority has led to proliferation of English